

RTI Application No.06/20
Yashpal Wadhwa Vs. PIO

07.09.2020

Present: Appellant Yashpal Wadhwa through VC.
Sh. Dinesh Kumar, link PIO, alongwith Sh.Randhir Singh
Dahiya, JJA.

This RTI application is listed today for consideration.

Heard for some time.

Put up on 11.09.2020 at 2:00 P.M., for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IA No. 17/2020
FIR No. 278/2018
PS Nangloi
U/s 392/395/397/412/120B IPC
State Vs. Dharmender @ Rahul

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Neeraj Kumar, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. is taken up today on the request of Id. Counsel for the applicant/accused.

This application dt. 17.02.2020 was filed on behalf of the applicant/accused before lock-down.

At the very outset, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application as he has already filed another fresh application for regular bail on behalf of the applicant/accused and hence, he may be permitted to withdraw the present application.

In view of the above submissions of the Ld. Counsel for the applicant/accused as well as facts & circumstances of the case, the present application is dismissed as withdrawn.

Application bearing IA No. 17/2020 is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/PHC/Delhi
07.09.2020(P)

Net Press
By Adh
D2299/06
9/9/20

IA No. 15/2019
FIR No. 278/2018
PS Nangloi
U/s 392/395/397/412/120B IPC
State Vs. Naresh @ Lambu

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Neeraj Kumar, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. is taken up today on the request of Id. Counsel for the applicant/accused.

This application dt. 16.12.2019 was filed on behalf of the applicant/accused before lock-down.

At the very outset, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application as he has already filed another fresh application for regular bail on behalf of the applicant/accused and hence, he may be permitted to withdraw the present application.

In view of the above submissions of the Ld. Counsel for the applicant/accused as well as facts & circumstances of the case, the present application is dismissed as withdrawn.

Application bearing IA No. 15/2019 is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Not Press
K. D. K.
5/2299/06
7/9/20

RTI Application No.04/20
Navinder Oberoi Vs. PIO

07.09.2020

Present: Sh. Vinod, Counsel for the appellant.
Sh. Dinesh Kumar, link PIO, alongwith Sh.Randhir Singh
Dahiya, JJA.

This RTI application is listed today for consideration.

Counsel for the appellant has filed an application for
adjournment of the matter.

Counsel for the appellant submits that he will file
Vakalatnama on or before next date of hearing.

Put up on 11.09.2020 at 2:00 P.M., for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

FIR No. 629/2018
PS Punjabi Bagh
U/s 302/120B IPC
State Vs. Jitender @ Jitu

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Pradeep Kumar Anand, Ld. Counsel for the applicant/accused in person.
IO/Insp. Pankaj Kumar in person.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for arguments.

Arguments partly heard.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 17.09.2020.

Put up on 17.09.2020 at 02:00 PM for further arguments.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

FIR No. 206/2015
PS Vikas Puri
U/s 302/394/34 IPC
State Vs. Manjeet Singh @ Tota

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

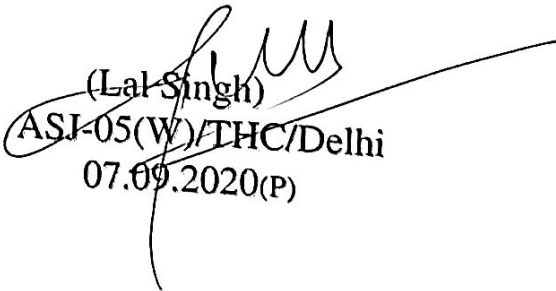
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Sahil Sharma, Proxy Counsel for the applicant/accused in person.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Report dt. 04.09.2020 has been received from the Supdt., Central Jail no. 8/9, Tihar, Delhi. Same is taken on record.

Proxy counsel for the applicant/accused seeks an adjournment as today main counsel is stated to be not available.

Put up on 11.09.2020 alongwith file for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
07.09.2020(P)

FIR No.876/17

PS: Ranhola

State Vs. Sanjiv Sharma @ Neeru

U/s 302 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Prince Sharma, Ld. Counsel for the applicant/surety
alongwith applicant/surety.

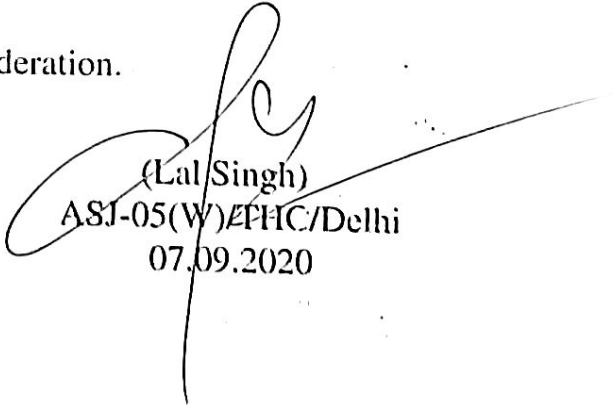
This application for release of RC of vehicle No. DL 10 CJ-5360. has been filed on behalf of applicant/surety.

Ld. Counsel for the applicant/surety submits that applicant stood surety for accused Sanjiv Sharma @ Neeru.

Perusal of file shows that accused Sanjiv Sharma @ Neeru was granted interim bail for one week on 26.06.2020 by this court and the present applicant/surety Ajay Sharma stood surety for the above accused and bail bond was accepted on 27.06.2020.

Issue notice to concerned jail superintendent to file report whether accused Sanjiv Sharma @ Neeru has surrendered or not. returnable for 11.09.2020.

Put up on 11.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/PHC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

FIR No.409/19

PS: Khyala

State Vs. Vijay Balmiki

U/s 307 IPC & Sec. 25/27/54/59 Arms Act.

07.09.2020

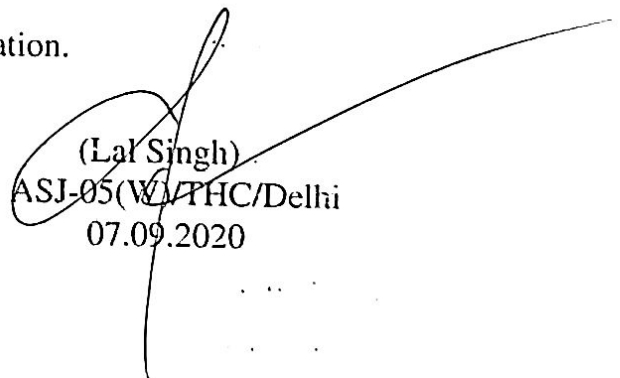
The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Yogesh Kumar, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Issue notice to IO/SHO concerned to file reply to the above application as well as previous involvement report of applicant/accused, returnable for 09.09.2020.

Put up on 09.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

FIR No.278/18

PS: Nangloi

State Vs. Dharmender @ Rahul

U/s 392/395/397/412/120B/34 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld.counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for further consideration/clarification.

Clarification sought and further arguments heard.

Put up on 09.09.2020 for orders.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

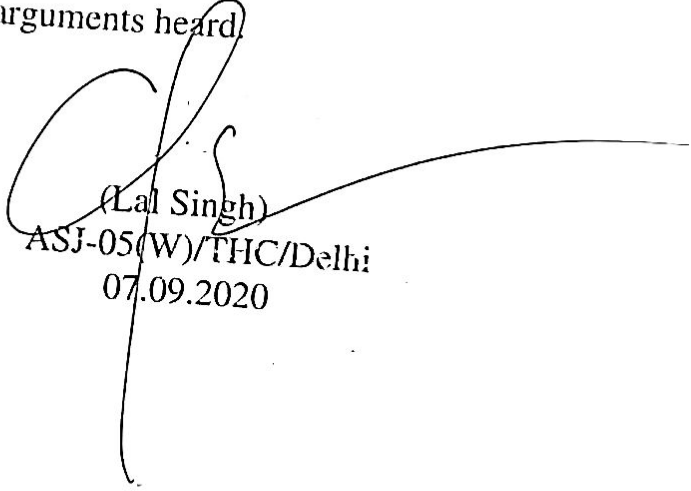
FIR No.278/18
PS: Nangloi
State Vs. Naresh @ Lambu
U/s 392/395/397/412/120B/34 IPC

07.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of
applicant/accused for grant of regular bail, is listed today for further
consideration/clarification.

Clarification sought and further arguments heard.
Put up on 09.09.2020 for orders.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

FIR No. 99/2018
PS Ranjit Nagar
U/s 392/394/397/411/34 IPC
State Vs. Arjun @ Hakla

07.09.2020

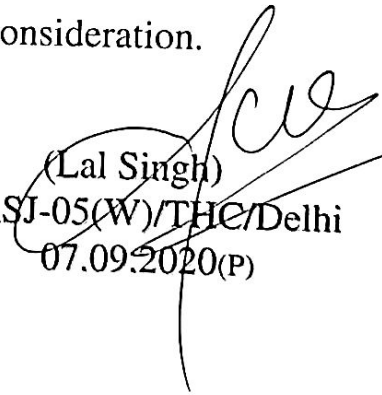
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Zia Afroj and Sh. Akhil Tarun Goyal, Ld. Counsels
for the applicant/accused through VC.

This application u/s 439 Cr.P.C. dt. 10.08.2020 as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

At this stage, Id. Counsel for the applicant/accused submits that they have already filed vakalatnama on behalf of the applicant/accused.

Put up on 09.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

FIR No. 99/2018
PS Ranjit Nagar
U/s 392/394/397/411/34 IPC
State Vs. Arjun @ Hakla

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

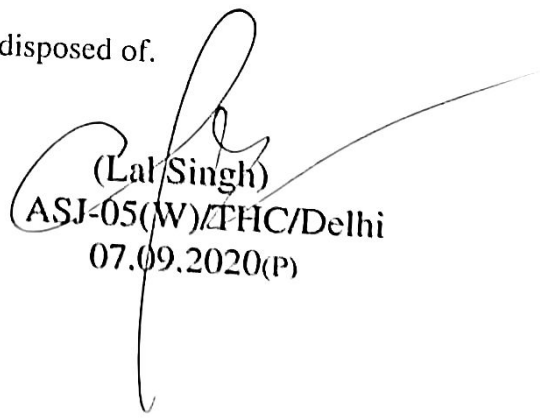
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Akhil Tarun Goyal, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. dt. 13.08.2020 as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

At the very outset, Id. Counsel for the applicant/accused submits that he is withdrawing the present application dt. 13.08.2020 as before that the applicant/accused has already filed one application dt. 10.08.2020 and he may be permitted to withdraw the present application dt. 13.08.2020.

In view of the above facts & circumstances as well as submission of Id. counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.


(Lal/Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 56037/2016

FIR No. 206/2015

PS Vikas Puri

State Vs. Manjeet Singh @ Tota & Anr.

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for both the accused persons.

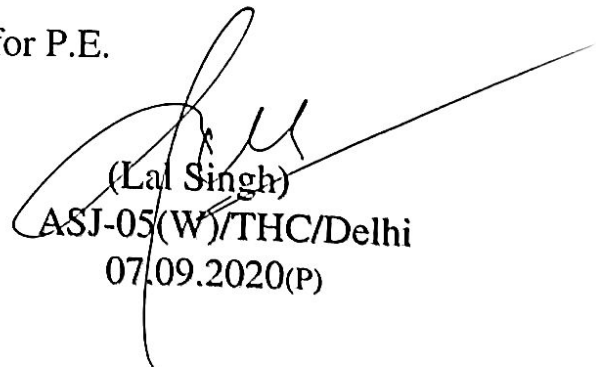
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, both the accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 57430/2016
FIR No. 522/2014
PS Anand Parbat
State Vs. Vijay Kumar & others

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

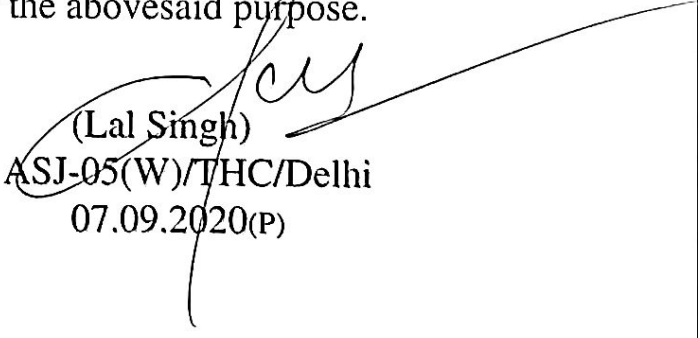
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of recording of statements of accused persons u/s 313 Cr.P.C.

However, accused persons are absent today.

Therefore, matter is adjourned for 10.11.2020.

Put up on 10.11.2020 for the abovesaid purpose.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 57201/2016
FIR No. 19/2012
PS Nihal Vihar
State Vs. Devi Sahai & Anr.

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

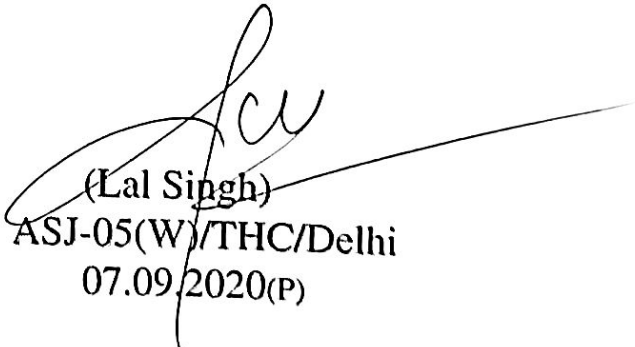
Matter is at the stage of P.E.

Perusal of the file shows that both the accused are on bail, however, they are absent today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 151/2019

FIR No. 400/2018

PS Kirti Nagar

State Vs. Sanchit & others

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.


Matter is at the stage of P.E.

Perusal of the file shows that both the accused were in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 56849/2016
FIR No. 1564/2015
PS Tilak Nagar
State Vs. Amanpreet Singh & others

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

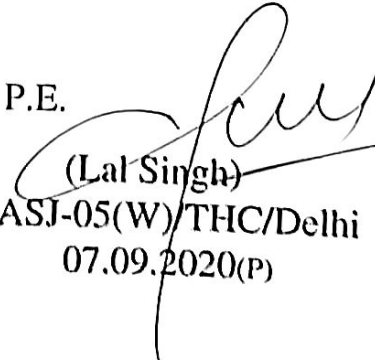
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused Amit Chandok @ Gurpreet.
Proceedings against accused Amanpreet Singh already abated.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 754/2018
FIR No. 318/2016
PS Moti Nagar
State Vs. Parveen Kumar & others
07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

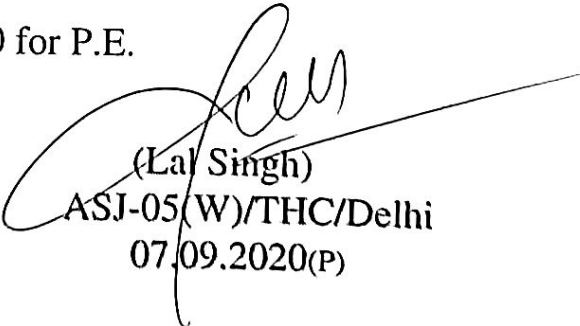
Matter is at the stage of P.E.

Perusal of the file shows that all the accused are on bail, however, they are absent today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 10.11.2020.

Put up on 10.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 76/2019
FIR No. 339/2018
PS Nangloi
State Vs. Nitin @ Mota & Anr.
07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

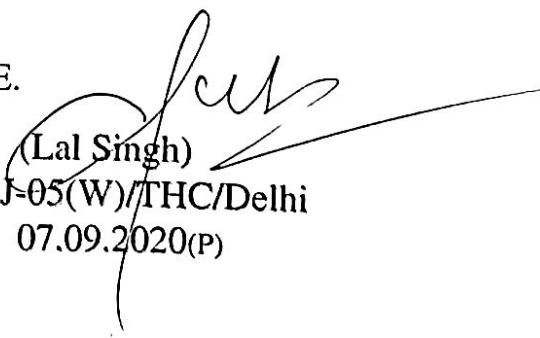
Matter is at the stage of P.E.

Perusal of the file shows that both the accused persons are on bail, however, today they are absent.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 10.11.2020.

Put up on 10.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 96/2020
FIR No. 193/2019
PS Punjabi Bagh
State Vs. Vikas & others

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

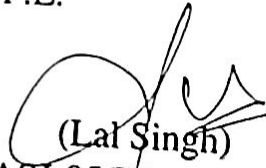
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 10.11.2020.

Put up on 10.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No. 57685/2016
FIR No. 850/2015
PS Anand Parbat
State Vs. Mehtab & others

07.09.2020

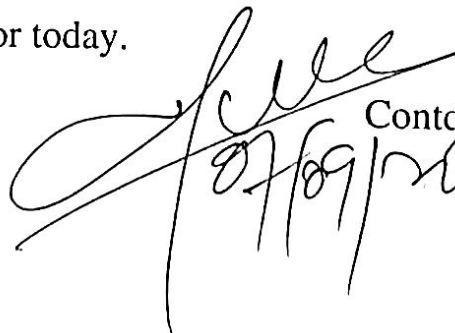
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Mohan Kaushik, Ld. Counsel for the accused no.1,2 & 3 namely Mehtab, Rajeev @ Raju and Pooja @ Gagan.
Sh. Shyam Lal, Id. Counsel for accused nos. 4, 5,6 & 7 namely Munni Devi, Anmol, Sandeep and Shiv Kumar.
Accused persons are on bail, however, they are absent today.

Matter is at the stage of P.E.

Ld. Counsel for the accused persons orally requested to exempt the personal appearance of the accused persons as in this case, evidence is not to be recorded today in terms of the Hon'ble High Court's order.

In view of the above, accused persons are exempted from personal appearance only for today.

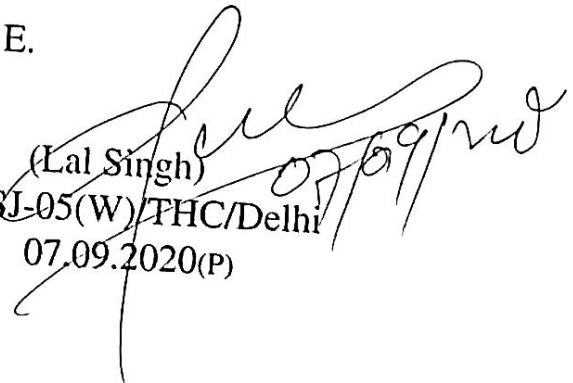

07/09/20
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As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.11.2020.

Put up on 07.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

CR No.489/19

Gurbaksh Singh Vs. Paramjeet Singh

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Petitioner in person.
 Sh. Parveen Suri, Ld. Counsel for the respondent through
 VC.

Matter is at the stage of argument on revision petition.

Petitioner submits that his counsel is unwell and hence, he is seeking adjournment.

At the request of petitioner, matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for argument on revision petition.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

CA No.51/20

Deepak Puri & Ors. Vs. State

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. Anil Kumar, Ld. Counsel for appellants alongwith
appellant no.2 Rahul.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent.

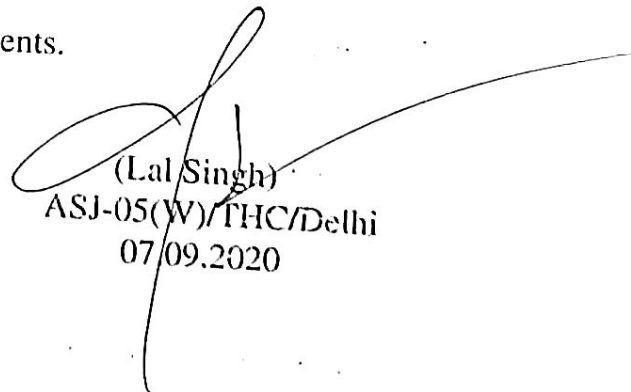
Matter is at the stage of argument.

Ld. Counsel for appellant no.1 & 3 orally requested to exempt the said appellants from personal appearance for today as appellant no.1 is a senior citizen aged about more than 65 years and appellant no.3 Amit Kumar is unwell today.

In view of the above, appellant no.1 Deepak Puri and appellant no.3 Amit Kumar are exempted from personal appearance only for today.

Ld.counsel for the appellants seeks one more opportunity for arguments.

Put up on 09.11.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07/09.2020

CR No.403/19

Parveen Malhotra Vs. Radhey Shyam

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

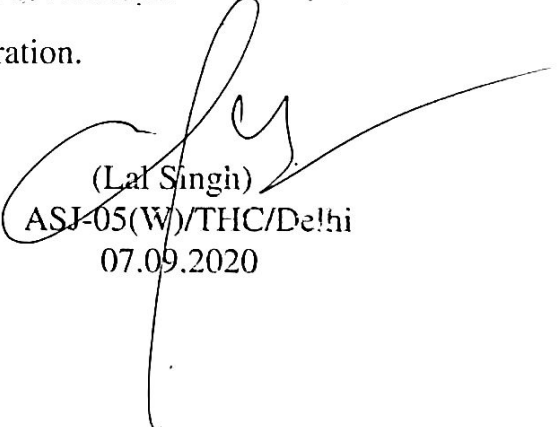
Present : Sh.Amit Jain, Ld. Counsel for the petitioner through VC.
None for the respondent.

Matter is at the stage of argument.

None appeared for the respondent. It is already 1:30 P.M.

Therefore, matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

CR No. 310/2019

Mohan Bir Singh Vs. Gurmukh Singh

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Sandeep Srivastava, Id. Counsel for the Petitioner through VC.
Sh. Gurvinder Singh, Ld. Counsel for the Respondent in person.

Matter is at the stage of arguments on revision petition.

At this stage, Id. Counsel for the respondent submits that as yet the delay in filing the present revision petition has not been condoned.

It is already 01:30 PM.

Today, the Court is hearing the bail matters and 33 bail matters are listed and hence, due to paucity of time, Court is not in a position to hear the arguments today in this case.

Accordingly, put up on 26.09.2020 for arguments on the application for condonoation of delay.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

Case No.712/19
FIR No.381/19
PS: Nihal Vihar
State Vs. Mohit @ Bholi

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Lalit Khurana, Ld. Counsel for accused Monu @ Deepak.
Accused Monu @ Deepak is present on bail.
None for other accused persons.

Matter is at the stage of argument on charge.

Perusal of file shows that accused Mohit @ Bholi and accused Manjeet Saini were in JC before lock-down.

Ld. Counsel for the accused Monu @ Deepak submits that today he is not ready for argument on charge and moreover, FSL report is yet to be filed in this case and hence, he is seeking adjournment.

In view of the above, the matter is adjourned for 07.11.2020.

Put up on 07.11.2020 for arguments on charge.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

Case No. 707/2019
FIR No. 492/2019
PS Punjabi Bagh
State Vs. Aakash & others

07.09.2020

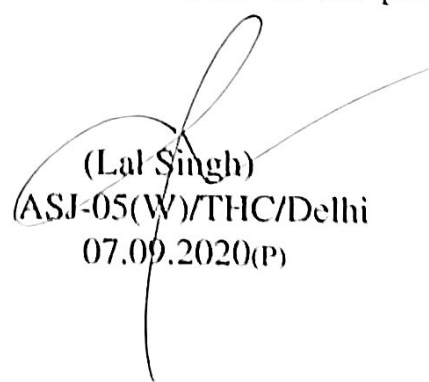
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.
Sh.Rajat Sharma, Ld. Counsel for the complainant.

Matter is at the stage of consideration on the point of Charge.

As none appeared for the accused persons, therefore, matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for consideration on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

CA No. 300/19

Tek Singh Bhardwaj Vs. State

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : None for the appellant.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent.

Matter is at the stage of arguments.

None appeared for the appellants.

Therefore, matter is adjourned for 09.11.2020.

Put up on 09.11.2020 for arguments.

(Lal Singh)

ASJ-05(W)/THC/Delhi

07/09.2020

Case No. 175/2019
FIR No. 586/2017
PS Nihal Vihar
State Vs. Kamlesh Yadav & others

07.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

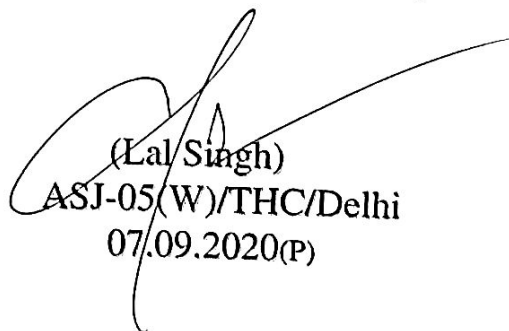
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
All the accused persons are present on bail.

Matter is at the stage of arguments on the point of Charge.

Accused persons submit that their counsels are not available today and seek an adjournment.

Accordingly, matter is adjourned to 09.11.2020.

Put up on 09.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1910
FIR No.309/20
PS: Ranjit Nagar
State Vs. Shamesher Alam
U/s 376/417/506/34 IPC

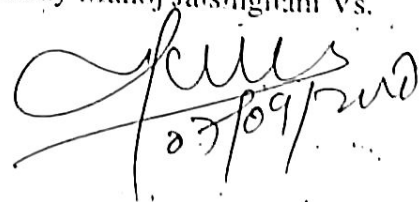
07.09.2020

The undersigned is performing duty pursuant to duty roster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Sushil Kumar Sharma, Ld. counsel for the applicant/accused.
Sh. R.R. Jha, Ld. Legal Aid Counsel for prosecutrix alongwith prosecutrix/complainant.
IO SI Meenakshi in person.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the applicant/accused and prosecutrix both are relative to each other as the prosecutrix is sister-in-law of the sister of applicant/accused. He also submits that there were consensual relationship between the prosecutrix and the applicant/accused. He further argued that the prosecutrix is an educated lady and resident of Delhi and she must aware the consequences of maintaining sexual relationship with the applicant/accused with her own consent before marriage. He further argued that the prosecutrix has refused for her internal examination and moreover, there is delay of two months for lodging the FIR. Ld. Counsel for the applicant/accused also relied upon the judgments titled as Rohit Chauhan Vs. State of NCT of Delhi 2013 VI AD, (Delhi) 483, Akshay Manoj Jaisinghani Vs.


07/09/2020

State of Maharashtra, 2017 (1) RCR (Criminal) and G. Achyut Kumar Vs. State of Odisha, 2020 (1) OLR 979.

Ld. Addl. PP for the State submits that there was no consent on behalf of complainant/prosecutrix as the prosecutrix in her complaint has specifically alleged that accused has maintained sexual relationship with her forcibly on the pretext of marrying her. He also argued that on the basis of refusal of internal medical examination by the prosecutrix, no adverse inference can be drawn. He further argued that there is delay in lodging of the FIR as prosecutrix was close relative of applicant/accused. Ld. Addl. PP has opposed the bail application.

I have considered the above submission and perused the police file and also gone through the case laws as relied upon by the Ld. Counsel for applicant/accused.

The allegation against the applicant/accused is that the applicant/accused and prosecutrix used to meet each other and they became friend and whenever, the prosecutrix asks to applicant/accused for getting marriage with her then, the applicant/accused used to tell her that as yet he is not settled and whenever, he will settle down, he will talk regarding his marriage with his family. The prosecutrix in her complaint alleged that on 21.06.2020 when she was alone at her house, then the applicant/accused came to her house to meet her and he forcibly maintained physical relationship with her despite of her unwillingness, on the pretext of promise of marriage. It is also alleged by the prosecutrix that thereafter, again on 03.07.2020, the applicant/accused maintained physical relationship with the prosecutrix on the pretext of promise of marriage. Prosecutrix has also alleged in her complaint that when she told the applicant/accused that he had promised performing marriage with her and now he cannot retract from his promise, on this applicant/accused

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07/09/20

and his brother-in-law had threatened her to kill her and the brother-in-law of applicant/accused had also put knife on her neck by giving threat that if she will talk regarding this at her house, then they will kill her.

Victim/prosecutrix has also reiterated her allegation against the applicant/accused in her statement recorded u/s 164 Cr.P.C.,

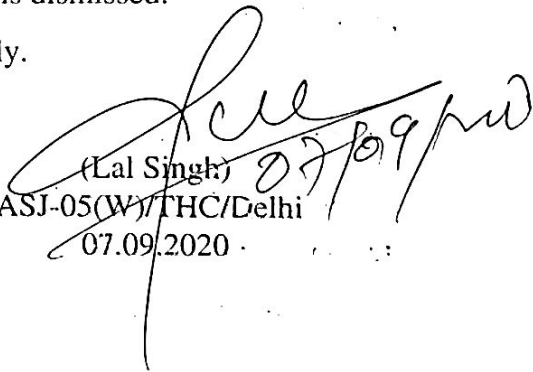
IO has also submitted that investigation is still pending in this case.

Earlier, the application for grant of bail as moved by applicant/accused was dismissed on 29.08.2020 by Ld. ASJ-08, West District. THC.

As such considering all the above facts & circumstances, particularly keeping in view the gravity of offence as well as considering the facts that the investigation has not been completed as yet, no ground is made out for grant of bail to applicant/accused and the application deserves to be dismissed.

Accordingly, the application for bail is dismissed.

Application is disposed of accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1809

FIR No.752/20

PS: Nangloi

State Vs. Laltesh @ Kalu

U/s 392/376/506/34 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Rajesh Kumar, Ld. counsel for the applicant/accused.
Sh. R.R. Jha, Ld. Legal Aid Counsel for complainant
alongwith complainant/prosecutrix.
SI Naresh on behalf of IO SI Reena.

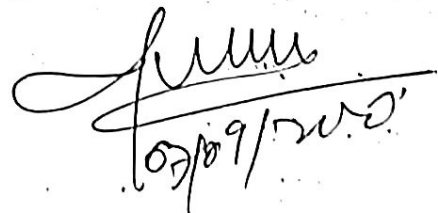
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for arguments.

SI Naresh submits that in this case the charge sheet has already been filed before the concerned MM.

TCR/charge sheet file received.

Ld. Counsel for the applicant/accused submits that there is no allegation of offence of rape against the applicant/accused and said allegation is against co-accused Siraj. He also submits that allegation of robbery is also against the co-accused Siraj and not against the applicant/accused. He further submits that the present applicant/accused is in custody since 02.07.2020.

Ld. Addl. PP for the State submits that the present applicant/accused was also present at the time of commission of the offence of rape upon the prosecutrix and applicant/accused also put knife on the neck of son of the prosecutrix while co-accused was committing the offence and as such both



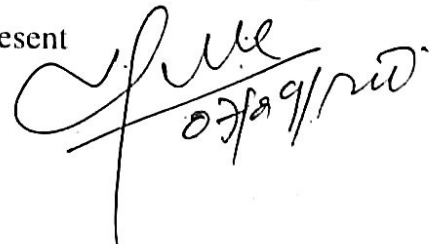
the accused persons are liable for offence of gang rape. Ld. Addl. PP submits that the matter is at the initial stage. Ld. Addl. PP has strongly opposed the present bail application.

I have considered the above submissions and perused the file.

The allegation against the applicant/accused is that on intervening night of 28-29/06/2020, when prosecutrix alongwith her three years old son reached at ISBT Anand Vihar, Delhi at 12:00 A.M. (midnight) then, she hired an auto so as to go to Nangloi, however, the said auto driver namely Siraj told her that his auto is registered with UP number and auto of UP number is not permitted in Delhi and thereafter, the said accused Siraj arranged an auto of Delhi number bearing registration No.DL 1RZ-7773 and after that prosecutrix alongwith her son sat on that auto and moved towards Nangloi and thereafter, in between co-accused Siraj also called the present applicant/accused Laltesh @ Kalu. It is also the allegation against the applicant/accused that when they reached at Nangloi Flyover, the applicant/accused put the knife on the neck of three years old son of prosecutrix and co-accused Siraj raped the prosecutrix forcefully and also robbed her jewellery i.e. payal, gold chain, gold ear rings and Rs.10.000/- in the said auto rickshaw and later on they had thrown the prosecutrix and her son from the auto.

During the course of investigation, both the auto rickshaw bearing registration no.UP-14 DT-7637 as initially hired by prosecutrix and DL-1 RZ-7773 in which prosecutrix was raped, were recovered and the said auto rickshaws were also identified by prosecutrix.

Thus, there is specific allegation against the applicant/ accused that while committing the above offence, he had put knife on the neck of three year old son of prosecutrix. The offence of rape was alleged to be committed by co-accused Siraj in the auto rickshaw in the presence of present

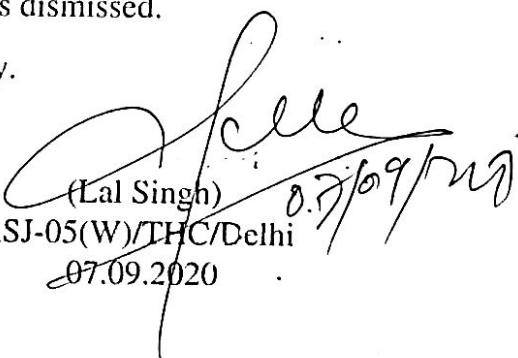

07/09/20

applicant/accused and the present applicant/accused has added the offence as he put knife on the neck of three years old son of the prosecutrix while committing the offence.

The matter is at the very initial stage as the charge sheet has been filed in this case on 27.08.2020 before the concerned MM. The offence alleged against the present applicant/accused is also very serious in nature and hence, keeping in view the gravity of the offence, no ground for bail is made out. As such, the present application deserves to be dismissed.

Accordingly, the present application is dismissed.

Application is disposed of accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No. 1936

FIR No.774/19

PS: Nangloi

State Vs. Salman

U/s 326/307/506 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

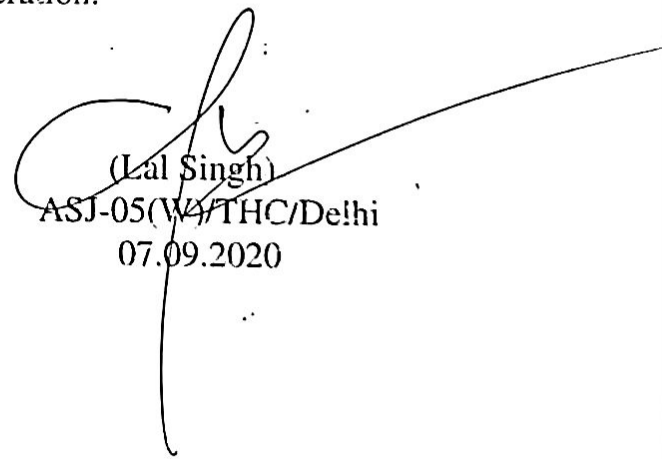
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Sauraj Yadav, proxy counsel for counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Id. Proxy counsel for the applicant/accused submits that today main counsel is not available and requested to adjourn the matter on 08.09.2020.

At the request of proxy counsel for the applicant/accused, matter is adjourned for 08.09.2020.

Put up on 08.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI

Bail Application No. 1933
FIR No. 286/2020
PS Ranjeet Nagar
U/s 408 IPC
State Vs. Gaurav Sharma

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.S.P.Sharma, Ld. Counsel for the applicant/accused through VC.
IO/ASI Balmiki Mishra in person.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

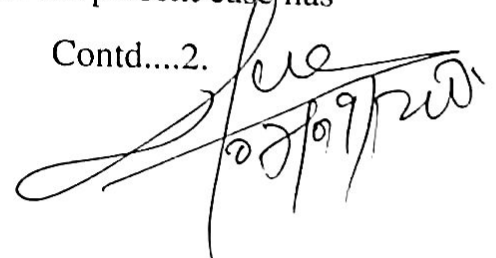
Reply has been filed by IO/ASI Balmiki Mishra.

Though in the application, FIR and section of the offence have been mentioned as "unknown".

However, in the reply as filed today, the details of the present case has been mentioned as FIR No. 286/2020, u/s 408 IPC, PS Ranjeet Nagar.

At this stage, IO submits that FIR in the present case has

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**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1849

FIR No. 113/2020

PS Khyala

U/s 376/506 IPC

State Vs. Vishnu Verma

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

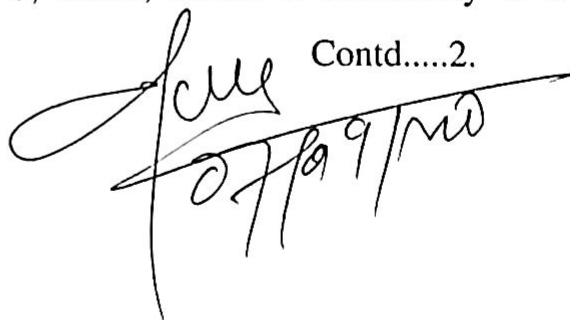
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Narender Singh, Ld. Counsel for the
applicant/accused in person.
Prosecutrix as well as IO are absent.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Though this case was listed for today for hearing through Video conferencing, however, Id. Counsel for the applicant/accused appeared in person physically and requested to hear him physically in this matter for today.

Reply received on behalf of SI Roma Yadav.

Since the bail application has been moved for the offence punishable u/s 376(2) (n) IPC, hence, notice is mandatory to the prosecutrix.

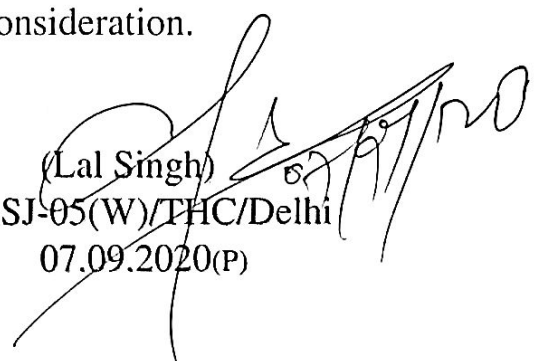
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Accordingly, issue notice to the prosecutrix through IO
of the case, returnable for 15.09.2020.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)



IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1967

FIR No.311/20

PS: Patel Nagar

State Vs. Krishan Kumar

U/s 420/120B IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

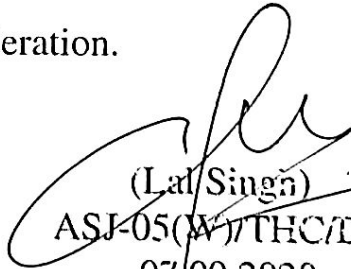
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Janender Kumar Chauhan, Ld. counsel for the applicant/accused through VC.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

In this matter, reply has not been filed as yet.

Issue notice to IO of the case as well as complainant for next date of hearing i.e. 09.09.2020.

Put up on 09.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07/09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1953

FIR No. 584/2020

PS Paschim Vihar

U/s 392/397/34 IPC

State Vs. Sonu

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Ravi Kant Pandey, Ld. Counsel for the
applicant/accused through VC.

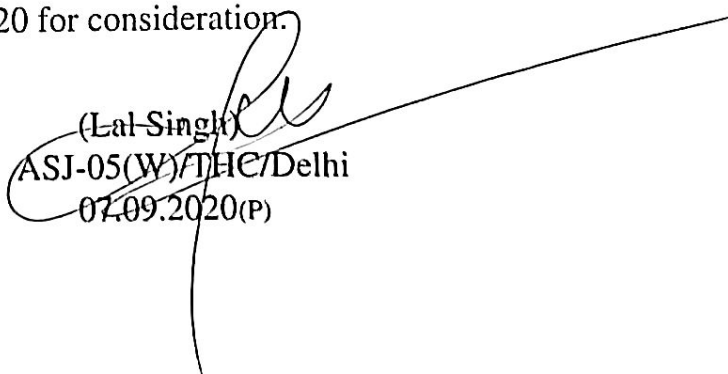
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Vide order dt. 04.09.2020, Id. ASJ-04, West has summoned the TCR in this case for today.

Report has been received from the concerned Ahlmad that despite of search, the charge-sheet could not be found and requested to call the IO to apprise as to when the charge-sheet has been filed.

In view of the above, issue notice to the IO of the case to appear in person for the next date of hearing i.e. 09.09.2020 and to apprise the Court as to when and in which Court, he has filed the charge-sheet.

Put up on 09.09.2020 for consideration.


(Lal-Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

**Bail Application No. 548
FIR No. 254/2019
PS Moti Nagar
U/s 420/34 IPC
State Vs. S.S.Bhasin & Anr.**

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

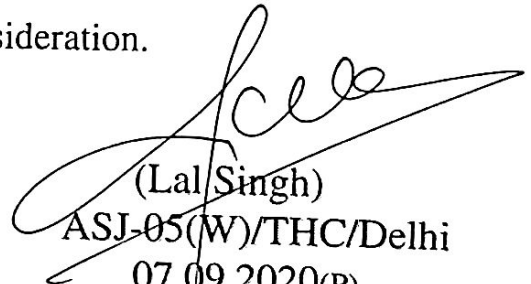
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Saurabh Sharma, Ld. Counsel for the
applicant/complainant in person.
Applicant/complainant Sana Sayed through VC.
None for the accused.

This application u/s 439 (2) Cr.P.C. has been filed on behalf of the applicant/complainant for cancellation bail granted to accused on 23.11.2019.

Perusal of the file shows that none appeared for the parties for the last many dates.

Therefore, issue notice to the accused through IO of the case, returnable for 23.09.2020.

Put up on 23.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1199

FIR No. 710/2020

PS Nangloi

U/s 307/302/120B IPC

State Vs. Razzak

07.09.2020

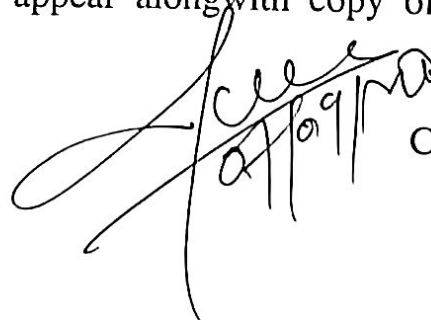
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Anil Vats, Ld. Counsel for the applicant/accused
through VC.
IO is absent.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for arguments.

Though this matter was listed today for physical hearing, however, Ld. Counsel for the applicant/accused has joined the proceedings through VC.

Perusal of the file shows that on 04.08.2020, Id. ASJ-03 has directed the IO to appear alongwith copy of charge-sheet for today.



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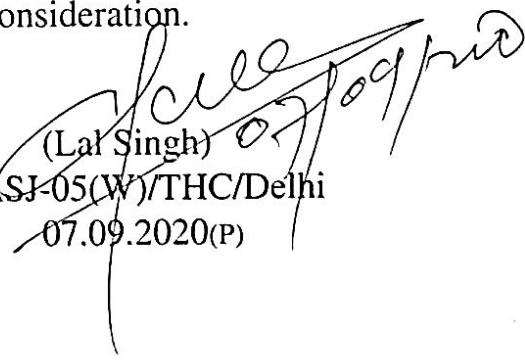
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At this stage, Naib Court Sajjan has filed reply/report dt. 04.09.2020 on behalf of Insp. Vipin Kumar, PS Nangloi, as per which, Insp. Vipin Kumar is on leave till 14.09.2020.

Ld. Counsel for the applicant/accused submits that charge-sheet has been filed before the concerned MM.

Let Charge-sheet file/TCR be requisitioned for the next date of hearing i.e. 10.09.2020.

Put up on 10.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1860

FIR No. 715/20

PS: Paschim Vihar

State Vs. Rakesh

U/s 376D/328 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Abhishek Mudgal & Sh. Lalit Kumar, Ld. counsels for the applicant/accused.
IO W SI Anita in person.
Victim is not present.

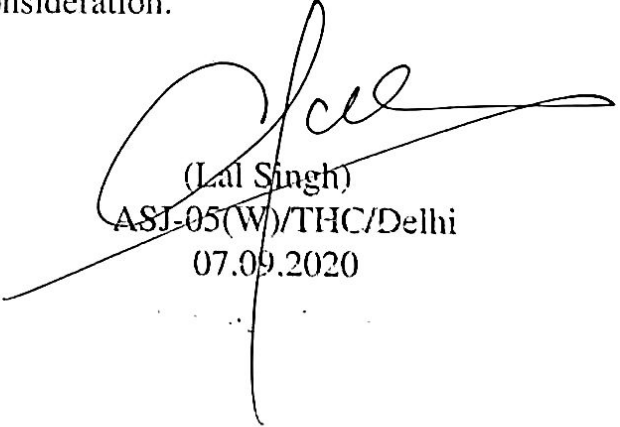
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

IO W SI Anita has filed fresh reply.

IO submits that she has informed the date of hearing of today to the victim, however, victim is absent.

Fresh notice be issued to the victim through IO. returnable for 09.09.2020.

Put up on 09.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.721

FIR No.521/19

PS: Moti Nagar

State Vs. Rajinder Gulati

U/s 374 IPC 79 I.L. Act, 3/4 Child Labour Act

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Sanjay Rathi, Ld. counsel for the applicant/accused through VC.

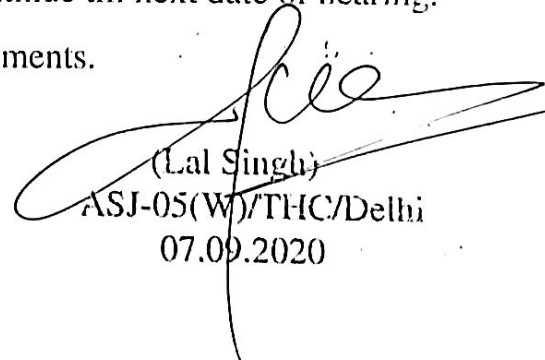
This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Ld.Counsel for the applicant/accused submits that applicant/accused has already joined the investigation.

Heard for some time.

Interim already granted to continue till next date of hearing.

Put up on 28.09.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1973

FIR No. 820/2019

PS Nangloi

U/s 406/498A/34 IPC

State Vs. Ghanshyam

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh.Vineet Kumar and Pankaj Kumar, Ld. Counsels for
the applicant/accused.
IO/ASI Sunil Kumar in person.

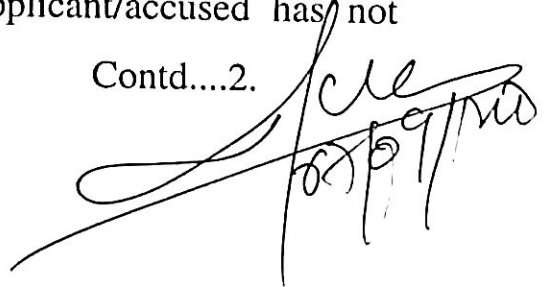
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Joint reply to the above application has been filed by IO/ASI Sunil Kumar in the present application as well as in another application bearing no. 1971.

Ld. Counsel for the applicant/accused submits that the present applicant/accused namely Ghanshyam is the brother-in-law of the victim/complainant.

IO submits that as yet the applicant/accused has not joined the investigation.

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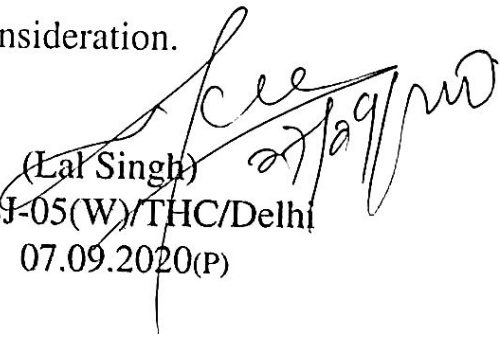
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In view of the above, the applicant/accused is directed to join the investigation as and when called by the IO/SHO concerned.

In the meanwhile, till the next date of hearing, no coercive steps shall be taken against the applicant/accused.

Copy of this order be given dasti to Id. Counsel for the applicant/accused, as prayed.

Put up on 14.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1971

FIR No. 820/2019

PS Nangloi

U/s 406/498A/34 IPC

State Vs. Anjana

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State.
Sh.Vineet Kumar and Pankaj Kumar, Ld. Counsels for
the applicant/accused.
IO/ASI Sunil Kumar in person.

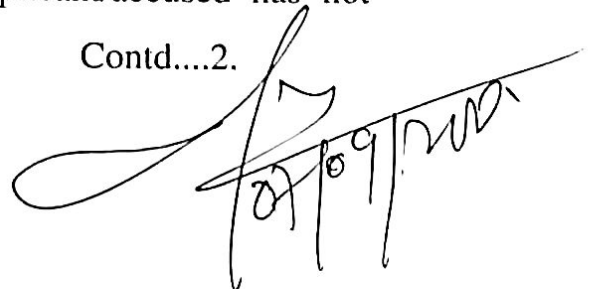
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Joint reply to the above application has been filed by IO/ASI Sunil Kumar in the present application as well as in another application bearing no. 1973.

Ld. Counsel for the applicant/accused submits that the present applicant/accused namely Anjana is the Sister-in-law of the victim/complainant.

IO submits that as yet the applicant/accused has not joined the investigation.

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A handwritten signature in black ink, followed by the date '07/09/2020' written in a similar style.

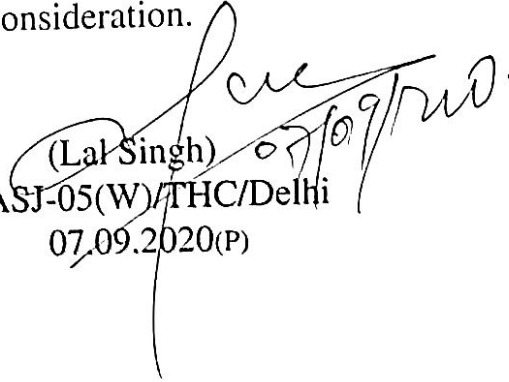
: 2 :

In view of the above, the applicant/accused is directed to join the investigation as and when called by the IO/SHO concerned.

In the meanwhile, till the next date of hearing, no coercive steps shall be taken against the applicant/accused.

Copy of this order be given dasti to Id. Counsel for the applicant/accused, as prayed.

Put up on 14.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No. 1975
FIR No.613/19
PS: Paschim Vihar West
State Vs. Harpreet Singh
U/s 365/376/302/201/34 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Amardeep Maini, Ld. counsel for the applicant/accused.

This application has been filed on behalf of applicant/accused for grant of interim bail.

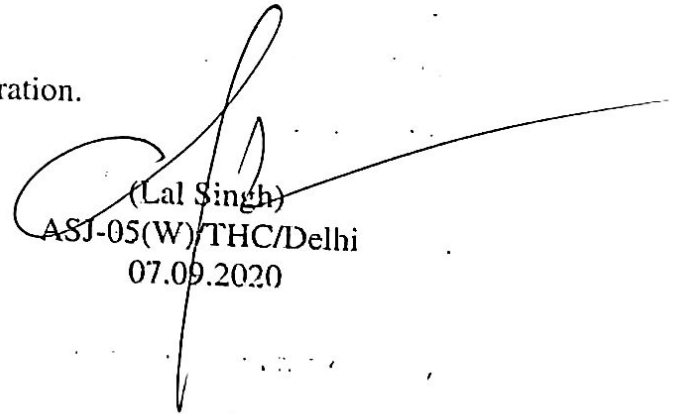
Reply to the above application has been received on behalf of Inspector Ajmer Singh, Special Staff/Outer District, Delhi.

Ld. Counsel for the applicant/accused submits that this application has been filed on account of death of grand father of the applicant/accused. He also submits that the charge sheet has already been filed before the concerned MM and same is yet to be committed in the court of Sessions.

As per reply of Inspector Ajmer Singh, the death of grand father of applicant/accused could not be verified due to paucity of time.

Let fresh notice be issued to IO/SHO concerned with the direction to verify the death of grand father of the applicant/accused, namely Sh. Joginder Singh, returnable for 10.09.2020.

Put up on 10.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1972
FIR No.229/20
PS: Rajouri Garden
State Vs. Jameel Akhtar
U/s 307/34 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts. Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Bhaskar Kumar Shukla, Ld. counsel for the applicant/accused.

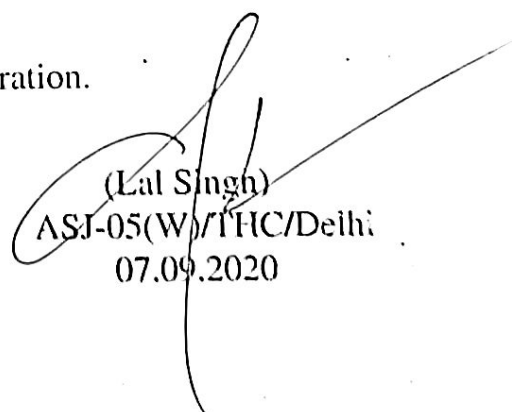
This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply to the above application has been received on behalf of SI Ajay Kumar, P.S. Rajouri Garden.

Ld. Counsel for the applicant/accused submits that in this case the charge sheet has already been filed before the court of Sh. Deepak Kumar, Ld. MM, West, THC.

Let TCR/charge sheet file be requisitioned for next date of hearing i.e. 09.09.2020.

Put up on 09.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI.

Bail Application No. 1810
FIR No. 340/2020
PS Nangloi
U/s 394/397/411/34 IPC
State Vs. Surjeet

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Deepak Malik, Ld. Counsel for the applicant/accused.

This application as filed on behalf of the applicant/accused for grant of regular bail, is listed today for arguments.

At this stage, Id. Counsel for the applicant/accused submits that at present, applicant/accused is already on interim bail. He further submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

The application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

ack
mail
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IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1970

FIR No.407/16

PS: Moti Nagar

State Vs. Salman & Ors.

U/s 392/394/411/34 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Shiv Kumar, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused Salman @ Golu for grant of bail.

Reply to the above application has been received on behalf of SI Yadram, P.S. Moti Nagar.

Ld. Counsel for the applicant/accused submits that this application is for grant of regular bail. He also submits that trial of this case is going on in the court of Sh. Abhinav Pandey, Ld. MM, West, THC.

Ld. Addl. PP submits that in the reply of IO section 397 IPC is also mentioned which is a Session Triable Case and hence, in view of the above, some clarification is required from IO.

Let TCR be requisitioned for next date of hearing i.e. 14.09.2020.

Notice be issued to IO of the case to appear on next date of hearing i.e. 14.09.2020.

Put up on 14.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI.

FIR No. 258/2020

PS Ranjit Nagar

U/s 376/363/328/354B IPC & 4/8 of POCSO Act

State Vs. Harsh Kanojia

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. S.Bharti, Ld. Counsel for the applicant/accused.
IO/SI Meenakshi alongwith prosecutrix in person.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

At the very outset, IO/SI Meenakshi submits that in this case, charge-sheet has already been filed before the concerned POCSO court of Ms. Sugandha Aggarwal, Id. ASJ-01, West, THC, Delhi.

In view of the above, let present matter be transferred to the said Court for 08.09.2020.

Parties are directed to appear in the Court of Id. ASJ-01 (POCSO Act) West, THC, Delhi on 08.09.2020.

Put up before the concerned Court on 08.09.2020.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1450

FIR No.61/20

PS: Paschim Vihar West

State Vs. Mohd. Akhtar

U/s 328/392/411/120B/34 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020. dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

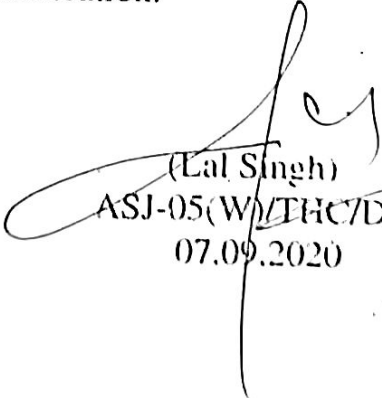
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Rajesh Yadav, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that charge sheet has already been filed in this case before the concerned MM.

In view of the above, let TCR/charge sheet file be requisitioned for 10.09.2020.

Put up on 10.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

Bail Application No.1883

FIR No. 900/2020

PS Nangloi

U/s 394/397/34 IPC & Section 27 Arms Act

State Vs. Ravi

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Dilip Kumar Singh, Ld. Counsel for the
applicant/accused.
IO/SI Naresh in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

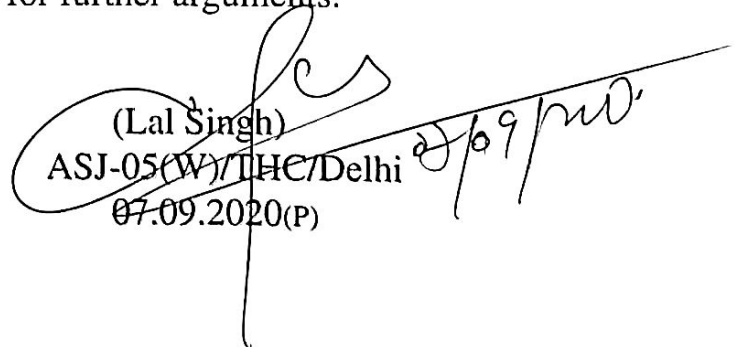
In pursuance to notice issued to the IO, IO/SI Naresh is present today.

Partly heard.

Ld. Counsel for the applicant/accused seeks an adjournment for further arguments.

Put up on 09.09.2020 for further arguments.

(Lal Singh)
ASJ-05(W)/IHC/Delhi
07.09.2020(P)



FIR No. 99/2018
PS Ranjit Nagar
U/s 392/394/397/411/34 IPC
State Vs. Arjun @ Hakla

07.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

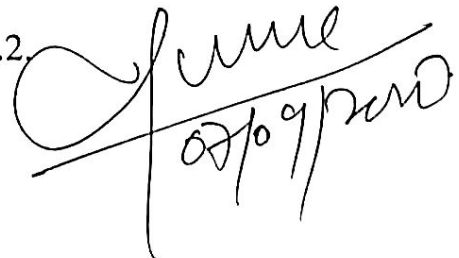
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.R.P.Sarvan, Ld. Legal aid Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. dt. 16.07.2020 as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

In between two more applications were filed on behalf of the applicant/accused through private counsels and hence, this matter is taken up today alongwith the said two other applications.

At this stage, Id. Legal aid counsel for the applicant/accused submits that since, the applicant/accused Arjun @ Hakla has filed another application through private counsel, after filing of the present application and the private counsel has also filed vakalatnama for the applicant/accused and hence, he is withdrawing the present application and he may be permitted to withdraw the same.

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Handwritten signature of Sh. R. P. Sarvan, dated 07/09/2020.

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In view of the above facts & circumstances as well as submission of Id. Legal aid counsel for the applicant/accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to the Id. Legal aid counsel for the applicant/accused.

Application is accordingly disposed of.

Rajendra
LAC
D/2658/99
(M.No. 989/26/461)

Lal Singh
(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST, THC, DELHI.

Bail Application No.1957
FIR No. 168/19
PS: Ranjit Nagar
State Vs. Renuka
U/s 313/323/506/509 IPC

07.09.2020

The undersigned is performing duty pursuant to duty roster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Rahul Kumar Singh, Ld. counsel for the applicant/accused.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply has already been filed by ASI Pawan Kumar.

TCR received.

Though this matter is listed for hearing through VC, however, Ld Counsel for the applicant/accused appeared in person physically.

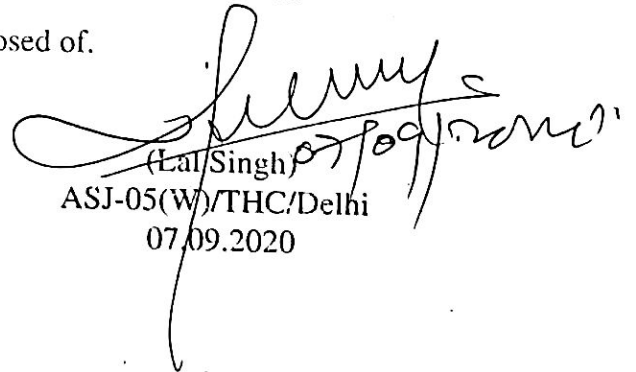
At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

TCR/charge sheet file be sent back to concerned court.

Application is accordingly disposed of.

Copy of order be given dasti.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.09.2020

I am withdrawing
present application


7/9/2020

EnNo VP 7257/2020